

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI
Petition No. 320/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate mechanism for appropriate compensation to offset financial impact of Change in Law events on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 passed in Writ Petition (Civil) No. 838 of 2019 titled MK Ranjithsinh & Ors. v. Union of India & Ors. and Order dated 19.3.2024 passed in Writ Petition (Civil) No. 1312 of 2023 titled ACME Solar Holdings Private Limited & Ors. v. Union of India & Ors. whereby pursuant to the directions issued the Petitioners have incurred additional expenditure, in terms of Article 12 of the Power Purchase Agreements executed between the Petitioners and Solar Energy Corporation of India Limited.

Petitioner : ACME Solar Holdings Limited (ACME) and Ors.

Respondents : Solar Energy Corporation of India (SECI) & Ors.

Date of Hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Ananya Goswami, Advocate, ACME
Shri Shubham Arya, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Anand K. Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij, Advocate, TPDDL
Ms. Aakanksha Bhola, Advocate, SECI
Ms Anusha Nagarajan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought an adjournment on the ground of personal difficulty of the arguing counsel and submitted that the pleadings in the present matter are yet to be completed. Accordingly, the Commission adjourned the hearing of the Petition while permitting the parties to complete the Pleadings before the next date of hearing.

2. The Petition will be listed for hearing on **21.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

